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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Review Petition No.140/94
in
Original Appln. No. 25/94

- 1. Mohiddin Maula Shaikh
- 2. Riyaz Mahiddin Shaikh .. Review Petitioners
(Original Applicants)

-versus-

Union of India & 2 Ors. .. Respondents

Coram: Hon'ble Shri M.R.Kolhatkar,
Member(A)

Tribunal's Order in Review
Petition by circulation
(Per M.R.Kolhatkar, Member(A))

Date: 23-11-94

This is a review petition requesting for review of our oral judgment dated 12-9-94. The main ground urged by the applicant for review is that the case was fixed for final hearing on 25-7-94 but the advocate of the petitioner was not able to appear before the Tribunal due to unavoidable circumstances and the petitioner was under the impression that the matter was adjourned to 26-9-94, but however the matter was disposed of by single bench on 12-9-94 without hearing the petitioner. Thus the order has been passed without giving an opportunity to the applicant of being heard and the petitioner has a good case on merits as per the rules regarding compassionate appointment.

2. The order sheet shows that the matter was admitted on 18-7-94 and adjourned to 26-8-94. Thereafter it was adjourned to 12-9-94. In our order we have stated that the

applicant is absent though noticed.
However, the matter has been considered
on merits and after considering the
pleadings of the applicant and respon-
dents and considering the relevant
case laws.

3. No ground has been made
out for review or rehearing of the
matter. The R.P. has no merit and
therefore it is rejected.

M.R. Kolhatkar

(M.R. KOLHATKAR)
Member(A)

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Copy to:-

Mr. M.M. Shaikh & Anr.,
C/O. Mr. S.C. Halli, Adv.,
~~At High Court~~
5/3, Bhabani Peth,
Sangameswar Sadan,
SOLAPUR-2.

2. The Union of India & Ors.,
through Mr. S.C. Dhawan, Adv.

SECTION OFFICER.